

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 717 of 2020

IN THE MATTER OF:

Leesa Lifesciences (P) Ltd.

...Appellant

Versus

Dr. S.K. Srihari Raju & Anr.

...Respondents

Present:

For Appellant: Mr. Aaditya Vijay Kumar and Ms. Namrata Mohapartra, Advocates.

For Respondents:

ORDER
(Through Virtual Mode)

25.09.2020: I.A. No. 2254-2255 of 2020 has been filed by 'Mr. Kolla Koteswara Rao', Promoter of the Corporate Debtor for substitution as 'Appellant' in place of the Corporate Debtor – 'M/s Leesa Lifesciences (P) Ltd.'

In view of the dictum of Hon'ble Apex Court in '***Innoventive Industries Ltd. vs. ICICI Bank & Ors.***' (2018) 1 SCC 407, the application is allowed and 'Mr. Kolla Koteswara Rao' is substituted as Appellant in place of Corporate Debtor - 'M/s Leesa Lifesciences (P) Ltd.', which is transposed as Party Respondent No. 2 through its Resolution Professional. Appellant to carry out necessary correction/ amendment in the cause title and in relevant place in Memo of Appeal and Memo of Parties. I.A. No. 2254-2255 of 2020 stands disposed of.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc